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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 372/2022, CMs.1086, 5394 & 17812/2022 SHANTI KUNJ MAIN RESIDENTS WELFARE SOCIETY

..... Petitioner

Through: Mr. Aditya Vijaykumar and

Ms. Ayushi Kumar, Advocates

versus

GOVERNMENT OF NCT OF DELHI & ORS. Respondents

Through: Mr. Satyakam, ASC, GNCTD with

Ms. Jyoti Mehra, Advocate for

respondents No.1, 4 and 5 with SI

Ranbir, P.S. Vasant Kunj South.

Ms. Richa Dhawan, Standing Counsel

for SDMC.

Mrs. Avnish Ahalwat, Standing Counsel with Mr. Neeraj Pal Singh,

Advocate

Mr. Abhinav Mishra, Advocate for

respondents No. 7 to 9

CORAM:

HON'BLE MR. JUSTICE MANOJ KUMAR OHRI ORDER 11.04.2022

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- 1. Learned counsel for respondent No. 3 had mentioned the matter and sought an adjournment.
- 2. Re-notify on 03.08.2022.
- 3. Later, learned counsels have appeared for other respective parties.
- 4. Learned counsel for the petitioner prays that the next date of hearing may be preponed, which is not opposed. He assures the Court that he would inform the respondent No. 3 about the order passed today as well as the next





date of hearing.

- 5. Mrs. Avnish Ahlawat, learned Standing Counsel submits that she is not representing respondent No. 3/Delhi Transco Limited in the present petition and the same has been assigned to some other counsel. She, however, also assures the Court that respondent No. 3 would be informed of the order passed today.
- 6. On the last date of hearing, time was sought to file counter affidavit, which is not on record. Let the same be filed before the next date of hearing with an advance copy thereof to the learned counsel for the petitioner, who may file, Rejoinder thereto, if any.

MANOJ KUMAR OHRI, J

APRIL 11, 2022/v

Click here to check corrigendum, if any